

**IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH D: NEW DELHI  
(Through Video Conferencing)**

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND  
SHRI K. NARASIMHA CHARY, JUDICIAL MEMBER  
ITA Nos. 6538 & 6539/Del/2018  
Assessment Years : 2014-15 & 2015-16**

**Apra Auto (India) Private  
Limited,  
M-77/118, Connaught Circus,  
New Delhi-110001  
PAN-AADCA3085B**

(Appellant)

**Vs. Joint Commissioner of Income Tax,  
Special Range-1,  
New Delhi**

(Respondent)

Appellant by : Sh. Divyansh Jain, Advocate,  
Respondent by : Sh. M. Baranwal, Sr. DR

Date of hearing : **17.03.2021**

Date of pronouncement : **17.03.2021**

**ORDER**

**PER G.S. PANNU, VP :**

These appeals by the assessee for the assessment years 2014-15 & 2015-16 are directed against the order of learned CIT(A)-32, New Delhi, dated 31.07.2018.

2. The learned counsel for the assessee, vide its letter dated 12.03.2021, has requested for withdrawal of the appeals filed by him and stated that the

assessee has opted to settle the dispute relating to the tax arrears for the assessment years under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.
4. In view of the above, we accept the request of the assessee for withdrawal of the appeals.
5. In the result, the appeals of the assessee are dismissed as withdrawn.

Above decision was pronounced in the open court in the presence of both the parties on conclusion of Virtual Hearing on 17<sup>th</sup> March, 2021.

**Sd/-**

**(K. NARASIMHA CHARY)**  
**JUDICIAL MEMBER**

*Shekhar*

Copy forwarded to: -

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

**Sd/-**

**(G.S. PANNU)**  
**VICE PRESIDENT**

By Order

Assistant Registrar,  
ITAT, Delhi